

[Shri Dinesh Chandra Goswami]

fore, I feel, Sir, that at this stage, instead of giving any opinion on this, Mr. Naik may withdraw his objection to the introduction. We will discuss this point at the time of consideration of the Bill.

SHRI B. V. NAIK : I completely disagree. I have not raised it as a frivolous point. I would have done the same thing, if the Bill had been brought forward from this side. You have said that the Members of the House should be the guardians. They should be able to protect the rights. But, here is a case, where it amounts to a clear breach of the Constitutional provisions. The hon. Member has said that I am trying to protect the property rights. No. I am saying, this is backdoor nationalisation in which rights of certain persons are tried to be abridged. This is backdoor nationalisation without authority.

(Interruption)

MR. DEPUTY-SPEAKER : What are the members excited about ?

SHRI DINESH CHANDRA GO-SWAMI : I am not raising a frivolous point. My point is that if the House is to give its verdict, it should be after due consideration.

MR. DEPUTY-SPEAKER : This is only the introduction stage.

The question is :

"That leave be granted to introduce a Bill to provide for the creation of trust corporations and for matters connected therewith".

The motion was adopted.

श्री जटल बिहारी बाजपेयी : मैं बिल पेश करता हूँ †।

CONSTITUTION (AMENDMENT) BILL*

Amendment of Art 284

श्री मधु लिये (बांका) : मैं प्रस्ताव करता हूँ कि मुझे भारत के संविधान का और संशोधन करने वाले विधायक को पुरस्ठापित करने की अनुमति दी जाए।

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 18-4-75.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India".

The motion was adopted.

श्री मधु लिये : मैं बिल पेश करता हूँ †।

NOMENCLATURE OF THE EDUCATIONAL INSTITUTION BILL*

SHRI RAJDEO SINGH (Jaunpur) : I beg to move for leave to introduce a Bill to achieve the object of national integration and instil the sense of nationalism by prohibiting Educational Institutions from bearing any name or title after a caste, community or religion in the country.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to achieve the object of national integration and instil the sense of nationalism by prohibiting Educational Institutions from bearing any name or title after a caste, community or religion in the country".

The motion was adopted.

SHRI RAJDEO SINGH : I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL* (SUBSTITUTION OF ARTICLE 120)

SHRI SEZHIYAN (Kumbakonam) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India".

The motion was adopted.

SHRI SEZHIYAN : I introduce the Bill.

†Introduced with the recommendation of the President.

*Published in Gazette of India Extraordinary, Part II, section 2, dated 18-4-75.